

**FIR No. 352/2020
PS Anand Parbat
State Vs. Amit @ Foreman
U/s 323/324/341/308/34 IPC**

24.12.2020

Matter is taken up through Cisco Webex.

This is an application for bail moved on behalf of accused / applicant Amit @ Foreman received on Court e-mail.

Present: Ld. APP for the State
Ld. Counsel Sh. Amit Sharma for applicant / accused joined through VC.

Reply of IO also filed.
Arguments heard on bail application.

Ld. Counsel for the applicant / accused submitted that the present is a cross case and there are chances of compromise between the parties. He request for grant of bail to the accused.

Per contra, Ld. APP for the State vehemently opposed the bail application.

Submissions heard.

Perusal of reply as well as FIR shows that allegations against accused Amit @ Foreman is very serious in nature. Allegation against accused is that he had attacked with wine bottle on the head of victim and victim had received serious injuries on his head. As per the reply of the IO, accused is involved in several other cases. Keeping in view the gravity of offence, seriousness of allegations as well as previous involvements of accused, Court is not inclined to grant bail to the accused. Therefore, bail application of accused Amit @ Foreman stands dismissed.

Copy of order be given dasti to Ld. Counsel for applicant.

[RAKESH KUMAR-II]
MM-05(West)/THC/Delhi/24.12.2020

e-FIR No. 19621/2020
PS Anand Parbat
State Vs. Hemant @ Honey
U/s 356/379/411/34 IPC

24.12.2020

Matter is taken up through Cisco Webex.

This is an application for bail moved on behalf of accused / applicant Hemant @ Honey received on Court e-mail.

Present: Ld. APP for the State
Ld. Counsel Sh. Manjeet Mathur for applicant / accused joined through VC.

Arguments heard on bail application.

It is submitted by Ld. Counsel for the applicant / accused that accused was falsely implicated in this case. He further submitted that chargesheet in this case has already been filed and no purpose would be served by keeping accused in JC.

Per contra, Ld. APP for the State vehemently opposed the bail application.

Submissions heard.

Keeping in view the fact that chargesheet in this case has been filed and accused is in JC since 20.08.2020, therefore, no purpose would be served by keeping accused in JC as trial will take its own time. Therefore, accused Hemant @ Honey is admitted to bail on furnishing of Bail Bonds in the sum of Rs.15,000/- alongwith one surety in like amount.

Application stands disposed off.

Copy of order be given dasti to Ld. Counsel for applicant.


[RAKESH KUMAR-II]

MM-05(West)/THC/Delhi/24.12.2020